

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CAA-298/ND/2018

In the matter of :

Six Red Marbles Learning (P) Ltd

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 18.1.2018

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner

: Mr. Vipul Ganda, Advocate
Ms. Mamta Rajput, Advocate
Ms. Aastha Trivedi Advocate

For the Respondent/Cor. Debtor

:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel,
Income tax Deptt.

ORDER

In CA No.10/C-III/2018, this Application has been filed by the Petitioner for seeking withdrawal of the Petition before this Tribunal as contemplated in relation to the Scheme of Amalgamation.

In relation to the 1st Transferor Company and the Transferee Company, it is represented that the Petition to sanction was filed before the Hon'ble NCLT, Chennai and it is further represented by the Ld. Counsel for the petitioner /second Transferee Company that similar application for withdrawal was made and ordered and in the circumstances, based on facts stated in the Application, they may be permitted to withdraw the Company petition pending before this Tribunal as well. Let a certified copy of the Order passed by the Hon'ble NCLT, Chennai on record be furnished within a period of 10 days from today (18.1.2018).

List on 31.1.2018.

- Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit

18.1.2018